

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

IA(IBC)(PLAN)/8(CH)2024

In

CP (IB) No. 155/Chd/Pb/2021

(Admitted)

IN THE MATTER OF:

Sheel Auto Industries Pvt. Ltd.

...

Petitioner

Under Section: 10, 30, IBC 2016

Order delivered on 24.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant/RP in : Mr. Raghav Kakkar, Advocate with
IA(IBC)(PLAN)/8(CH)2024 Mr. Akhil Ahuja, RP in person**

**For the Respondent/ SRA in : Dr. Amit Gupta, with Ms. Shina
IA(IBC)(PLAN)/8(CH)2024 Sehgal, Advocates**

ORDER

IA(IBC)(PLAN)/8(CH)2024

The affidavit is filed vide diary no. 01742/3 dated 22.07.2024. The same is taken on record.

The financial statement has also been filed vide diary no.01742/4 dated 22.07.2024. The same is also taken on record.

On the request of learned counsel for the applicant-RP, the matter be put up before the Regular Bench for consideration of the Resolution Plan. List the matter before the Regular Bench on 08.08.2024.

Sd/-
(ASHISH VERMA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)